



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (Strictly Confidential)

NOTIFICATION

No. 280-SC2/2020/GA(SC).

Thiruvananthapuram, 9th June 2020.

Sri Karunakaran Nair Haripal who was appointed as an Additional Judge of the High Court of Kerala as per Government of India Notification No. K.13024/01/2019-US.I dated 21-5-2020, was duly sworn in and assumed charge as such on the forenoon of 25th May, 2020.

By order of the Governor,

DR. VISHWAS MEHTA,
Chief Secretary.

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 555/2020/LBR.

Thiruvananthapuram, 27th May 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri P. M. Venunathan, Chairman & Managing Director, Dhanasilpi Chits Private Ltd., Sulthan Batheri, Wayanad (2) Sri Suresh, M., Director, Dhanasilpi Chits India (Pvt.) Ltd., Thamarasseri-673 573 and the workman of the above referred establishment Sri Chacko, P. V., Parasseriyl, Mycavu P. O., Thamarasseri in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment of Sri Chacko, P. V., Manager, Dhanashilpi Chits (P) Ltd., Mukkom Branch by the management of Dhanashilpi Chits (P) Ltd., Sulthan Batheri, Wayanad is justifiable or not? If not what relief he is entitled to get?”

(2)

G. O. (Rt.) No. 556/2020/LBR.

Thiruvananthapuram, 27th May 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chairman, Vasan Dental Care, Corporate Office 1127/A, 7 Sector, Near B.D.A. Complex, H.S.R Lay Out, Bangalore-560 102 (2) the Head Operations, Vasan Dental Hospital Pvt. Ltd., Arayidathpalalm, Kozhikode and the worker of the above referred establishment Smt. Sajitha, T. T., Karikkal House, Kuttippilli, Airapuram P. O., Mashuvannoor, Ernakulam-683 541 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the retrenchment of Smt. Sajitha, T. T., Chair Side Assistant by the management of Vasan Dental Hospital Pvt. Ltd., Arayidathpalalm, Kozhikode-673 004 is justifiable or not? If not, what relief she is entitled to get?”

(3)

G. O. (Rt.) No. 575/2020/LBR.

Thiruvananthapuram, 2nd June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri V. P. Narayanan, Vilakkuparambathu, Sidhasamajam P. O., Vadakara and the workman of the above referred establishment Sri Jose, V. S., Venkattakkal, Koorachundu P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Jose, V. S., Driver by Sri V. P. Narayanan, Vilakkuparambathu, Sidhasamajam P. O., Vadakara, RC Owner of KL 11 A 369 Bus is justifiable ? If not, what relief he is entitled to get?”

(4)

G. O. (Rt.) No. 576/2020/LBR.

Thiruvananthapuram, 2nd June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Evaco Foot Care Pvt. Ltd., Kodinhi-P. O., Chemmad, Malappuram-676 309 and the workman of the above referred establishment Sri Pradeep Kumar, C., Cheriya House, Nallalam P. O., Kozhikode-27 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the retrenchment to Sri Pradeep Kumar, C., Cheriya House, Nallalam P. O., Kozhikode-27, Dye repairer by the management of Evaco Foot Care Pvt. Ltd., Kodinhi, Chemmad, Malappuram is justifiable ? If not, what relief he is entitled to?”

(5)

G. O. (Rt.) No. 602/2020/LBR.

Thiruvananthapuram, 10th June 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, M/s Whispower Generator Sales and Services Private Limited, South Kalamassery, Major Industrial Estate, Kalamassery P. O., Ernakulam-683 104 and the workman of the above referred establishment Sri Mathai T. Varkey S/o Varkey, Thachravayalil Veedu, Koovappara P. O., Kuttampuzha, Ernakulam-686 691 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri Mathai T. Varkey, Weldor, M/s Whispower Generator Sales and Service Private Limited, South Kalamassery by the management of M/s Whispower Generator Sales and Services Private Limited, South Kalamassery, Major Industrial Estate, Ernakulam-683 104 is justifiable or not ? If not, what are the reliefs he is entitled to get ?”

By order of the Governor,

SHIBU, R.,
Under Secretary.